

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.301/2003

Wednesday, this the 9th day of April, 2003

C O R A M

HON'BLE MR K.V.SACHIDANANDAN, JUDICIAL MEMBER

A. Geetha,
Primary Teacher,
Kendriya Vidyalaya Cannanore No. 1,
KANNUR : 670 561

..Applicant

[By Advocate Mrs. K.P. Dandapani.]

v e r s u s

1. The Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Saheed Jeet Singh Marg,
New Delhi : 110 006

2. The Joint Commissioner (Administration),
Kendriya Vidyalaya Sangathan,
Establishment III Section,
18, Institutional Area,
Saheed Jeet Singh Marg,
New Delhi : 110 016

3. Smt. Reena N.M.,
Primary Teacher,
Kendriya Vidyalaya,
Mangalore No. 1 (Panambur),
Mangalore : 575 001

Respondents

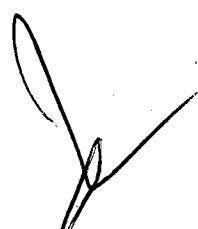
[By Advocate Mr. Thottathil B. represented by Shri George Vaghese]

Radhakrishnan,

(Application having been heard on 9.4.2003, the Tribunal on the same day delivered the following order)

O R D E R
HON'BLE MR K.V.SACHIDANANDAN, JUDICIAL MEMBER

Applicant A. Geeta, is working as Primary Teacher in Kendriya Vidyalaya No.1, Kannur. Aggrieved by Annexure A/1 order dated 31.3.2003, transferring the applicant from Cannanore No.1 to Mangalore No. 1 KVS, she has filed this OA seeking following reliefs :



"(i) Quash Annexure A1 to the extent it transfers the applicant from Kendriya Vidyalaya, Cannanore No. 1 to Kendriya Vidyalaya, Managalore No. 1 (Panambur) and the third respondent from Kendriya Vidyalaya, Mangalore No. 1 (Panambur) to Kendriya Vidyalaya, Cannanore No. 1.

(ii) Direct the first respondent to consider and pass orders on A2 representation.

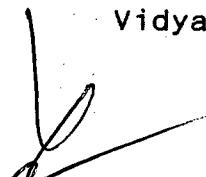
(iii) Direct the first respondent to consider the feasibility of accommodating the applicant at Kendriya Vidyalaya No. II, Keltron Nagar.

(iv) Such other appropriate order or direction as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case, and

(v) Award costs."

2. Learned counsel for the applicant submitted that the applicant has two tender children of two years and six months respectively. She is residing at Kannur with her old aged mother, who looks after the children, when the applicant attends the School. Since her mother is very aged, she is unable to move about very freely. When the requests for transfer was called, the applicant was on long leave as she was advised bed rest and she could not submit her application indicating choice stations. She also contended that there are two vacancies in Kendriya Vidyalaya No.2, Keltron Nagar. She also submitted that she made a representation dated 7.4.2003 (Annexure A/2) pointing out her difficulties to the first respondent and prayed for a direction to the respondent No.1 to dispose of the same.

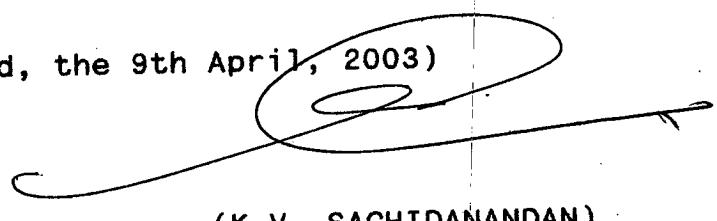
3. Considering the averments made in the OA, this Court is of the opinion that the ends of justice will be met if a direction is issued to the respondent No. 1 to consider the representation Annexure A/2 of the applicant as expeditiously as possible. Accordingly, this Court directs the first respondent to dispose of the representation dated 7.4.2003 (Annexure A/2) of the applicant keeping in view the two vacancies existing in Kendriya Vidyalaya No. II, Keltron Nagar and the given facts and



circumstances of her case. The first respondent shall take a decision as early as possible, but in any case, within a period of one month from the date of receipt of a copy of this order. Till such disposal of her representation, the applicant shall be allowed to continue in the present post at Kannur.

4. Original Application is disposed of as above with no order as to costs.

(Dated, the 9th April, 2003)


(K.V. SACHIDANANDAN)
JUDICIAL MEMBER

cvr.